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Bombay Village Panchayats (Second Amendment) Act, 2010 28 of 2010

[18 December 2010]

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PREAMBLE

An Act further to amend the Bombay Village Panchayats Act, 1958. WHEREAS it is expedientfurther to amend the Bombay Village Panchayats Act, 1958, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-first Year of the Republic of India as follows:—

1. Short Title And Commencement :-

- (1) This Act may be called the Bombay Village Panchayats (Second Amendment) Act, 2010.
- (2) It shall be deemed to have come into force on the 9th June, 2010.

2. Amendment Of Section 10-1A Of Bom. Iii Of 1959 :-

I n section 10-1A of the Bombay Village Panchayats Act, 1958 (hereinafter referred to as "the principal Act"),—

- (a) in the first proviso, in clause (ii), for the words "four months" the words "seven months" shall be substituted;
- (b) in the second proviso, for the words "four months" the words "seven months" shall be substituted.

3. Amendment Of Section 30-1A Of Bom. Iii Of 1959 :-

In section 30-1A of the principal Act,—

- (a) in the first proviso, in clause (ii), for the words "four months" the words "seven months" shall be substituted;
- (b) in the second proviso, for the words "four months" the words "seven months" shall be substituted.